
(2010) 11 P&H CK 0212

High Court Of Punjab And Haryana At Chandigarh

Case No: Criminal M. No. M-34442 of 2010 (O and M)

Preeti Bansal and
Another

APPELLANT

Vs

State of Haryana and
Others

RESPONDENT

Date of Decision: Nov. 23, 2010

Acts Referred:

- Criminal Procedure Code, 1973 (CrPC) - Section 482

Hon'ble Judges: Jaswant Singh, J

Bench: Single Bench

Judgement

Jaswant Singh, J.

Prayer in this petition u/s 482 Code of Criminal Procedure, is for seeking protection to life and liberty of both the Petitioners, who claim themselves to be major and allegedly performed marriage on 18.11.2010 against the wishes of parents (Respondent No. 5 and 6) of Petitioner No. 1-wife. Having performed marriage against the wishes of aforesaid Respondents, now Petitioners apprehend threat to their life at the hands of said Respondents. It is further stated that the couple is residing at H. No. 695, A Block, Subhash Colony, Ballabgarh, Faridabad, whereas Respondents 5 and 6 are residing at Subhash Colony, Near Janta Modern School, Opp. Piple Mandir, Ballabgarh, Distt. Faridabad.

2. After hearing the learned Counsel for the Petitioners and keeping in view the directions issued by the Hon'ble Supreme Court in the case of [Lata Singh Vs. State of U.P. and Another](#), the present petition is disposed of with a direction to Petitioners to present themselves before SP Faridabad, and to make a detailed representation expressing therein their grievance and threat perception. In case, any such representation is made, the SP concerned shall look into the matter personally and take appropriate action, if so warranted in accordance with law.

3. Petition stands disposed of.